

ITEM NO.16

COURT NO.2

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16707/2023

(Arising out of impugned final judgment and order dated 14-09-2021 in WP(C) No. 29117/2020 passed by the High Court Of Orissa At Cuttack)

THE STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR SAHU & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.107660/2023-CONDONATION OF DELAY IN FILING and IA No.107658/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Som Raj Choudhury, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned
counsel for the petitioner, adjourned by three weeks.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)